

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12384/2025

[Arising out of impugned final judgment and order dated 10-02-2025 in FMAT No.172/2024 passed by the High Court at Calcutta]

INDRANIL MULLICK &amp; ORS.

Petitioners

VERSUS

SHUVENDRA MULLICK

Respondent

(With I.A. No.111274/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. S Niranjan Reddy, Sr. Adv.  
Mr. Sriram P., AOR  
Mr. Ms Vishnu Shankar, Adv.  
Mr. Rahul Jojo, Adv.  
Mr. Siddhartha Basu, Adv.  
Mr. Aditya Santosh, Adv.  
Mr. Nalukettil Anandhu S Nair, Adv.  
Mr. Maneesha Sunil, Adv.

For Respondent(s) :Mr. Rana Mukherjee, Sr. Adv.  
Mr. Siddharth, AOR  
Mr. Prateek Goyal, Adv.  
Mr. Harshit Manwani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court; hence, the special leave petition is dismissed.
2. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)  
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)  
ASSISTANT REGISTRAR